

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8081 of 2021

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Shekh Nishar ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Ms. Shamma Parveen, Advocate

For the Opposite Party : Mr. S. P. Jha, A.P.P.

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2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Mango P.S. Case No. 41 of 2021.

It has been alleged that while the informant was in her kitchen, two persons entered and assaulted her and looted away her mobiles.

The petitioner has been implicated on the confession of Wasim Ansari. The looted mobiles have been recovered from the house of Taab Tasuduk Raja. The petitioner does not have criminal antecedent as stated in this petition and is in custody since 27.02.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Jamshedpur in connection with Mango P.S. Case No. 41 of 2021.

(Rongon Mukhopadhyay, J)